

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

21.10.2010

OA No. 88/2010

Mr. P.N. Jatti, Counsel for applicant.
Mr. Hawa Singh, Counsel for respondents.

Heard learned counsel for the parties.

In view of the stand taken by the respondents that the applicant has not impleaded Smt. Prema Devi as party respondents, who is also claiming pensionary benefits, learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

Accordingly, the OA is disposed of with liberty reserved in the aforesaid terms.


(M.L. CHAUHAN)
MEMBER (J)

AHQ

copy given vide

No. 985 & 986

22/10/10

